

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 646 of 1993

Date of Decision: 2.12.1993

S.V.Rao

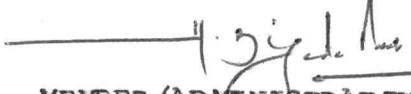
Applicant(s)

Versus

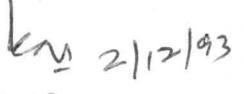
Union of India & Others Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *ND*
2. Whether it be circulated to all the Benches
of the Central Administrative Tribunals or not ? *ND*


MEMBER (ADMINISTRATIVE)

02 DEC 93


VICE-CHAIRMAN

km 2/12/93

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK**

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S.V. Rao

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. Deepak Mishra
A. Deo, P. Panda,
D. K. Sahu,
B. S. Tripathy,
Advocates

For the respondents

Mr. Ashok Mishra
Sr. Standing Counsel
(Central)

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C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN: Petitioner Shri S.V.Rao has been transferred from Bhubaneswar to Bhadrak. Petitioner is serving in Door Darsan. After hearing Mr.Deepak Mishra, learned counsel for the petitioner and Mr.Ashok Mishra, learned Standing Counsel, we do not find this to be a fit case to interfere. Hence prayer for quashing the order of transfer stands dismissed. No costs.

MEMBER (ADMINISTRATIVE)

VICE-CHAIRMAN

02 DEC 93
Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 2.12.1993/B.K. Sahoo